

Government of Jammu and Kashmir,
Transport Department, Civil Secretariat,
J&K, Jammu.

NOTIFICATION

Jammu, the 24th March, 2021.

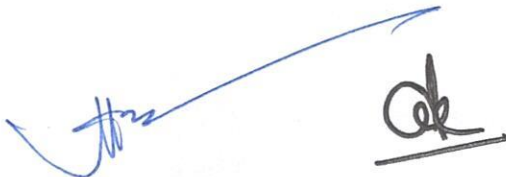
s.o. 107 .- Whereas, a draft of the amendments in rule 274- A J&K Motor Vehicle Rules, 1991 was published vide Notification SO 390 of 2020 dated 21st of December, 2020 as required under sub-section (1) of section 212 of Motor Vehicles Act, 1988 in the official Gazette inviting objections and suggestions from all persons likely to be affected thereby, before expiry of six weeks from the date on which the copies of the official Gazette containing the said notification was made available to the public; and

Whereas, Objections and suggestions, received from the public on the said draft amendments were considered by the Government of Jammu and Kashmir.

Now therefore, in exercise of the powers conferred by Section 111 read with sub section 3(b) of Section 110 and Section 212 of the Motor Vehicles Act, 1988 (59 of 1988) and all other enabling provisions in this behalf, the Government of Jammu and Kashmir hereby make the following amendments in the Jammu and Kashmir Motor Vehicles Rules; 1991:-

In rule 274-A:-

- (i) **in sub-rule (1)** for the words "No Commercial Vehicle", the words "No Vehicle" and for the words and sign "duly approved by an Empowered Committee to be appointed by the Government. The said Committee shall hold regular meetings and proceedings thereof shall be communicated to the Government", the words and figure "by the Transport Commissioner, Jammu and Kashmir on the production of type approval certificate and Form-22" shall be substituted.
- (ii) **in sub-rule (2):-**
- a) the words, "Empowered Committee through" shall be omitted;

Handwritten signature and initials in blue ink. The signature is a cursive 'J' followed by 'K' and 'S'. The initials are 'J&K' written in a stylized, bold font.

b)for the words "besides approved auto Cade/schematic drawings", the words and figures "along with Form-22" shall be substituted.

(iii) **in sub-rule (3)** for the words "Non Commercial Vehicles", the word "Vehicle" shall be substituted.

(iv) **sub-rule (6)** shall be omitted.

By order of the Government of Jammu and Kashmir.


Sd/-
(Hirdesh Kumar)IAS
Commissioner/Secretary to Government
Transport Department.

No :- TR-215/MVD/2015

Dated: 24/03.2021

Copy to the:-

1. Joint Secretary, Government of India, Department of Road, Transport and Highways, Transport Bhawan, 1 Parliamentary Street, New Delhi.
2. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
3. Commissioner/Secretary to Government, General Administration Department.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
5. Transport Commissioner, J&K Jammu.
6. Director, Information, J&K, Jammu with the request that the notification may be published in the leading dailies of Jammu/Srinagar.
7. Director, State Motor Garages, J&K.
8. Regional Transport Officer, Jammu/Kashmir/Kathua.
9. Private Secretary to Commissioner/Secretary to Government, Transport Department for information of the Commissioner/ Secretary.
10. Government Press, Jammu for publication in extra ordinary issue of Government Gazette.
11. In-Charge Website.
12. S.O file.


(Raj Mohammad Malik) IAS 24/3/21
Deputy Secretary to the Government
Transport Department.

